

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF HYPER HR NUCLEUS SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	Hyper HR Nucleus Solutions Private Limited
2	Date of incorporation of corporate debtor	11/01/2005
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi & Haryana
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74910HR2005PTC035585
5	Address of the registered office and principal office (if any) of corporate debtor	SCO-18, 2 nd Floor, Sector-16 Faridabad, 121003
6	Insolvency commencement date in respect of corporate debtor	26/08/2022 (date of receipt of order) Order passed on 10/08/2022
7	Estimated date of closure of insolvency resolution process	22/02/2023
8	Name and registration number of the insolvency professional acting as interim resolution professional	Gyaneshwar Sahai Registration No.IBBI/IPA-002/IP-N00130/2017-2018/10546
9	Address and e-mail of the interim resolution professional, as registered with the Board	OS-2, 2 nd Floor, The Next Door, Faridabad, Haryana – 121004 gyaneshwar.sahai@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	OS-2, 2 nd Floor, The Next Door, Faridabad, Haryana – 121004 hyperhr.cirp@gmail.com
11	Last date for submission of claims	09/09/2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es)	Not applicable, as per information available with Interim Resolution Professional
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Hyper HR Nucleus



Solutions Private Limited on 10/08/2022, however the Order was received on 26/08/2022.

The creditors of Hyper HR Nucleus Solutions Private Limited, are hereby called upon to submit their claims with proof on or before 09/09/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26/08/2022
Place: Faridabad

Gyaneshwar Sahai
Registration No. IBBI/PA-002/IP-
N00130/2017-2018/10546

